[श्री तुलशीदास जाधव]

है कि बहुत ज्यादा जमीन ले ली जाती है, गरीब आदमी के उस जमीन से निकल जाने के बाद, न तो वह जमीन खरीद पाता है और जो थोड़ा-बहुत पैसा उसको देरी से मिलता है, वह उससे खर्च हो जाता है। उसके पास न पैसा रहता है और न जमीन रहती है यह बड़ा अन्याय होता है। इसके लिये मेरा सुझाव है कि जैसे इरिगेशन के लिए या जहाँ डैम्ज होते है, उसके लिए जमीन ली जाती है तो उसके बदले में उनको थोड़ी बहुत जमीन दी जाती है, उसी तरह से इन लोगों को भी किसी दूसरी जगह जमीन दी जाय। जिससे वे अपने आपको स्थापित कर सकें।

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, यह जो महत्वपूर्ण संशोधन हमारे सम्माननीय सामन्त साहब लाये हैं, मैं इसको सपोर्ट करता हूं। इसका समर्थन करता हूं। यह जो हमारा लैंड एक्वीजीशन एक्ट है या 75 साल पहले बना था, सन् 1894 में बना था, इसलिए इस बात को कोई भी समझ सकता है कि इसमें काफ़ी संशोधन करने की जरूरत है। इसमें इन्होंने दो प्वाइन्ट्स रखे है एक तो यह कि लैंड एक्वीजीशन के मारफत जो जमीन ली जाती है और उसके मालिक को पैसा दिया जाता है -- सेक्शन 4 के नोटिफिकेशन के समय जमीन की जो कीमत होती है, उस भाव से उस की कीमत दी जाती है। अब इस संशोधन में यह कहा गया है कि जब लैंड की एक्वीजीशन होती है, जब उसको कब्जे में लिया जाता है, उस वक्त उस जमीन की बाजार में जो कीमत है, वह कीमत उसको दी जानी चाहिए। इसके कारण भी उन्होंने बताए है।

दूसरी बात इसमें यह कही गई है कि जब जमीन ली जाती है तो उससे बहुत से काश्तकारों को हटाना पड़ता है, उनके साथ साथ बहुत से लैंड-लैस लेवरर्स को हटाना पड़ता है और बहुत बड़ी तादाद में ये लोग वहाँ से निकाल दिए जाते हैं, जो कि बेकार हो जाते हैं। इस समय उनके पुनर्वास के लिए कोई व्यवस्था नहीं है.....

MR. SPEAKER : You are supporting it ; all of them are supporting it. I must put it to the vote.

श्री देवराव पाटिल : मैं चाहता हूँ कि इसके लिए कमेटी बने।

मेरे कहने का मतलब यह है कि जो लोग इस तरह से हटाए जाते हैं, उनके पुनर्वास के लिए योजना बनाई जानी चाहिए। मेरा सुझाव यह है कि जिन लोगों की जमीन ली जाती है, उन लोगों को जमीन के बदले जमीन देनी चाहिए और जिनके घर लिए जाते हैं, उनको घर के बदले में घर देना चाहिए। सेन्ट्रल गवर्नमेन्ट को इसके लिए कानून बनाना चाहिए।

सामन्त साहब ने बहुत बढ़िया सजेश्चन दी है कि इसके लिए जो कमेटी बनी हुई है, उस के पास इस बिल को भेज दिया जाय और वह कमेटी इस पर विचार करे।

MR. SPEAKER : The question is :

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August, 1968."

The motion was adopted

18.29 hrs.

MOTION RE: INSTALLATION OF SHRI MANDAL AS CHIEF MINISTER OF BIHAR—*Contd.*

MR. SPEAKER : The House will now take up further consideration of the following motion moved by Shri Nath Pai on the 28th February, 1968, namely :—

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B.P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

Shri Kameshwar Singh was on his legs and he has already spoken for some time.

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, इस सदन में यह बात पहली बार आई थी उस समय से अभी तक काफी अर्सा गुजर चुका है इसलिये मैं अपना फर्ज समझता हूँ कि माननीय सदस्यों को याद दिलाऊं कि हम किस विषय पर बात कर रहे थे। श्री नाथ पाई का मोशन था :

> "That this House disapproves the manner and the procedure adopted by the Governor of Bihar....."

असल में बराबर इस बात की कोशिश की गई कि इसको भुला दिया जाये। लेकिन मैं चव्हाण साहब को याद दिलाना चाहता हूँ कि बात क्या है :

> "....in installing Shri B.P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

अध्यक्ष महोदय, आज मैं इस सदन में यह कहने के लिये नहीं खड़ा हुआ हूँ कि पहले क्या हुआ। परन्तु मैं आपके सामने एक बहुत ही ठोस चीज रखूंगा। मैं आपके सामने मुर्दे को जीवित करके नहीं रखूंगा बल्कि पोस्ट-मार्टम की रिपोर्ट आपके सामने रखूंगा। मार्के की चीज आप यह देखेंगे कि गृह-मन्त्री महोदय ने आम चुनाव के बाद एक नये जीवाणु को जन्म दिया, एक नये वीरस को जन्म दिया। गृह-मंत्री महोदय नाराज जरूर होंगे परन्तु यह सत्य है। अब देखना है कि उस वीरस ने कहां तक मंडल पर असर किया। यह बात साफ़ है कि उस वीरस का असर मंडल पर पूरा हुआ और उसकी मंत्रि परिषद के सदस्यों पर भी। परन्तु जनता ने मंडल जी को रद्दी खाते में डाल दिया। शायद डाक्टर साहब को पता नहीं कि वीरस का कितना असर हुआ, यह मैं बता रहा हूं चव्हाण साहब ने आज सुबह भी अविलम्बनीय लोक महत्व के प्रश्न पर जो उत्तर दिया उसमें भी उन्होंने सारी स्थिति को अंधेरी कोठरी में डालने के सिवा और कोई काम नहीं किया। उनका बराबर यह कहना है कि गवर्नर ही मंत्रि-मंडल के भाग्य का निपटारा कर सकता है। परन्तु अभी जो स्पीकर्स कान्फ्रेन्स हुई थी उसमें साफ जाहिर हो जाता है कि क्या सही है और क्या गलत है। मैं आपके सामने एक लाइन पढ़ना चाहूँगा।

> "Resolution adopted by the Conference of Presiding Officers on 7th April, 1968."

इसमें से पढ़ता हूँ :

> "The question whether a Chief Minister has lost the confidence of the Assembly shall at all times be decided in the Assembly."

अध्यक्ष महोदय, इसका मतलब यह है कि अभी तक हमारे गृह मन्त्री महोदय का जो स्टैन्ड रहा है वह सब गलत है। और मंडल सरकार के गिरने के बाद से तो हमारे गृह-मन्त्री महोदय का जो भी स्टैंड रहा है वह बिल्कुल गलत साबित हो गया है। इतना ही नहीं, वहां के जो विश्वासी और इमानदार कांग्रेसी थे उन्हें इतना फ्रस्ट्रेशन हुआ कि उन्होंने कांग्रेस की संस्था को ही त्याग दिया। उनको कितना सदमा पहुँचा, इसके सम्बन्ध में दो एक वाक्य पढ़कर सुनाना चाहता हूँ। सुधांशु जी ने एक स्थान पर कहा है :

> "शोषित दल गद्दी के भूखे राजनीतिज्ञों का एक संघटन है जिसे तमाम बदनाम और गद्दी के भूखे राजनीतिक नेताओं ने बेइमानी से बटोरे धन के बल पर खड़ा किया है।"

इससे साफ जाहिर है कि जो सच्चे और इमानदार कांग्रेस के सदस्य बिहार में थे, उन सबको बहुत सदमा पहुँचा है। सुधांशु जी हैं, विनोदानन्द झा हैं, भोला पासवान आदि। आखिर के० बी० सहाय और उनके साथियों को किस बात का सदमा पहुँचा ? जब संविद सरकार बनी और उसने एलान किया कि

[श्री कामेश्वर सिंह]

इन लोगों ने आज तक जो काले कारनामे किये हैं उनकी जांच होगी। अइयर कमीशन की नियुक्ति की गई। उसकी नियुक्ति से पहले ही 192 अभियोग उनके सामने आये। इतने अभियोग उस हालत में आये जब कि जितनी फ़ाइलों की जरूरत अभियोगों को फ्रेम करने के लिये थी उनमें केवल 30 प्रतिशत फाईलें ही दी गईं। अगर सारी फाइलें मिल जाती तो मैं समझता हूँ 192 अभियोगों की जगह पर हजार दो हजार अभियोग हो जाते। लेकिन अध्यक्ष महोदय, फाइलें जला डाली गईं। अरबों का गोल-माल है, जिसमें करोड़ों पर मामला टिका हुआ है। समूचा इंडियन इन्फार्मेशन कोई और कोई खबर न दे सका केवल, ब्लैक डाउट्स एक्सपोज्ड। बिहार की जनता को शर्म आती थी कि किस प्रकार के प्रतिनिधियों को चुना है।

बिहार में मंडल सरकार बनने के बाद ऐसी परिस्थिति आ गई, कुछ कांग्रेसियों का ही कहना है जिनमें प्रमुख सुधांशु जी। उन्होंने प्रेस वक्तव्य में कहा कि परिस्थिति ऐसी मोड़ पर पहुँच गई है कि कोई भी भला आदमी मन्त्री बनना पसन्द नहीं करेगा। शोषित दल के हर मन्त्री का पद भ्रष्टाचार का खुला निमन्त्रण है। मैं आपके सामने एक बात और रखना चाहता हूं। आज तक मुख्य मन्त्री बनते थे सरकार के कार्य को चलाने के लिये और जनता के हित के लिये। परन्तु मुझे खेद के साथ कहना पड़ता है कि श्री कानूनगो जिन्होंने कुछ समय पहले कहा था, 9 जनवरी को कहा था कि मंडल जी मुख्य मंत्री नहीं बन सकते हैं परन्तु कुछ समय बाद रास्ता ढूंढते ढूंढते, दिल्ली से काफी खबरें गईं, चव्हाण साहब से, इन्होंने कहा कि दूसरा रास्ता निकाल दो। तो अध्यक्ष महोदय, संविधान को एक हास्यस्पद चीज बना दिया गया, सतीश प्रसाद सिंह को जो मुख्य मन्त्री बनाया गया। मैं आपके सामने संविधान की धारा 164 रखता हूँ :

"The Chief Minister shall be appointed by the Governor and the other Ministers shall be appointed by the Governor....."

मैं इतना ही कहना चाहता हूँ कि धारा 164 के अनुसार सतीश प्रसाद सिंह का मुख्य मन्त्री बनना, संविधान को एक हास्यस्पद स्थिति में डालना है। सतीश को इसलिए मुख्य मन्त्री बनाया गया ताकि वे मंडल का नाम मनोनयन के लिये गवर्नर को दे सकें। वह भी गलत है अगर आप संविधान की धारा 171 को देखें। उसमें कहा गया है कि विधान परिषद में ऐसे व्यक्तियों को मनोनीत होना चाहिये जो कि समाज सेवी हों, अर्थ शास्त्री हों या कलाकार हों इत्यादि। मेरी समझ में नही आता कि मंडल जी में इनमें से कौन सी योग्यता थी। एक बात अवश्य है कि चव्हाण साहब ने मंडल जी को बहुत ही एफीशियेन्सी के साथ कठपुतली का नाच नचवाया है।

अब मैं आपके सामने एक स्टेटमेन्ट पढ़ना चाहता हूँ। श्री के०बी० सहाय ने एक लिखित वक्तव्य प्रेस को दिया कि मैंने एक लाख रुपया खर्च किया इस मन्त्रीमंडल को गिराने में। इसका सबूत यह है कि उन्होंने दो एम०एल०एज० को पैसे भी दिये। एक तो श्री हरिहर प्रसाद को तीन जनवरी, 1968 को चैक नं० 099115, बिहार बैंक के द्वारा दो हजार रुपये दिये गये और दूसरे श्री बद्री मेहरा को चैक नं० 099119, बिहार बैंक के द्वारा 500 रुपये दिये गये। उन्होंने खुद कबूल किया है कि एक लाख रुपया खर्च किया। जब खुद कबूल करते हैं तो फिर मैं विश्वास के साथ कह सकता हूँ कि दस लाख रुपये जरूर खर्च किये होंगे क्योंकि अपने पापों को कोई भी पूरी तौर से कबूल नहीं करता है।

अध्यक्ष महोदय, मुझे दुख के साथ कहना पड़ता है कि जिस गवर्नर ने संयुक्त बैठक में संविद सरकार की चर्चा करते हुये यह कहा कि पिछले 20 वर्षों में गरीब लोगों की सहायता के

लिये कभी इतना काम नहीं हुआ जितना कि गत अकाल के समय संविद सरकार ने किया, श्री कानूनगो ने यह भी कहा कि 33 सूत्रीय कार्यक्रम में 22 कार्य या तो पूरे हो गये हैं या अंशतः पूरे हुये हैं, उन्होंने यह स्वीकार किया कि यह सरकार ठीक है, सांविधानिक है परन्तु फिर भी वे बिल्कुल वफादार रहे अपनी संस्था के प्रति, उन्होंने संविधान का हनन किया और संविधान की हत्या की।

SHRI JYOTIRMOY BASU (Diamond Harbour) : I support this motion moved by Shri Nath Pai, because the disapproval of the action of the Governor has been supported by all learned speakers who came from all over the country. Even a section of the Congressmen in Bihar had very much disapproved of the action. So, they went away and did their own job. This political banditry was designed by the Home Ministry by Shri Chavan and his colleagues. For this purpose the office of the Governorship was twisted in such a way that they could act as political agents. We give them the nickname bandicoots. The sole energy of Shri Chavan and his Ministry had been devoted to coocking up political corruption, spying on MPs, tapping their telephones and vilification of certain political parties and certain other similar activities.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS. (DR. RAM SUBHAG SINGH) : It is wrong.

SHRI JYOTIRMOY BASU : He has no time for other things. He has no time to maintain law and order in this country; he has no time to give protection to the minorities. They could be killed by the dozens or even hundreds. An obnoxious and obseene leaflet written by a member of this House on his 55th birthday, published on the 12th March, described him as the true Hindu in the Central Cabinet. He took almost one month to prescribe that leaflet, confiscate it and prosecute that person, I am told. Even that happened only after a short-notice question was tabled in this House and there was a heated discussion...(*Interruptions*). He may deny that and he may say that he did not know it. But may we ask him one question ? What was his vast force of intelligence people doing ? Are they not supposed to go and see that this sort of literature is not given free access in the society so that it may not add fuel to the fire, so that it may not arouse terrible communal passions ? Yet, for one month this leaflet reached every Member of this House.

SHRI D. C. SHARMA (Gurdaspur) : Sir, I did not get it.

SHRI JYOTIRMOY BASU : My hon. friend, Professor Sharma does not get time to see his mail every day. So he did not see it.

In West Bengal this political banditry was perpetuated, but the people stood up as one and protected their rights and they found support in an upright Speaker who could not be purchased. So, we have got back, or we are going to get back, what we deserve. But what has Shri Chavan done ? He does not like people with integrity. So, he wants men like Shri P. C. Ghosh, Shri B. P. Mandal and Shri Humayun Kabir who would say that the action of the Speaker is illegal.

In Bihar his political agent went by stages. This Shikandi, Shri Satish Kumar Sinha acted like the ADC of the British King of the past who went and married on behalf of his master and had a honeymoon also. But all his efforts were in vain. Shri Chavan's plan has been torpedoed and exposed.

I would like to utter a word of caution, specially meant for my hon. colleague, Shri Chavan, in this House.

SHRI INDER J. MALHOTRA (Jammu): About Naxalbari ?

SHRI JYOTIRMOY BASU : This way the Congress is not going to benefit anything. They will deteriorate and he cannot arrest the deterioration. I can assure the House that in that part of the country the Congress is not going to come back to power. His fascist methods have been exposed. Under the circumstances, when you all assembled and decried his

[Shri Jyotirmoy Basu]

actions and when everything has been exposed, has he got a moral right to stay in this Cabinet as a Minister ? If I were him, I would have resigned.

श्री मृत्युंजय प्रसाद (महाराजगंज) : अध्यक्ष महोदय, इस प्रस्ताव के दो पहलुओं पर मैं इस अवसर पर जाना चाहूँगा । पहले तो पुराना इतिहास क्या है इस पर ज्यादा जाने की दरकार नहीं है, थोड़ा सा इशारा ही कर देना काफ़ी होगा । दूसरी बात यह है कि जो कुछ हुआ वह कानूनी दृष्टि से कहां तक ग़लत या सही हुआ ? औचित्य, अनौचित्य का प्रश्न ऐसा है जिसके कि बारे में हर एक आदमी की अपनी अपनी अलग अलग राय हो सकती है मगर देखना यह है कि कानूनी दृष्टि से कहां तक सही हुआ है या ग़लत हुआ है । मैं पहले दूसरे ही सवाल को लूंगा । जहां तक श्री वी० पी० मंडल के नामिनेशन का और उन के चीफ मिनिस्टर बनने का सवाल है, वह उचित है या अनुचित है, यह अलग बात है, लेकिन उसमें कोई क़ानूनी भूल नहीं हुई है यह मैं अवश्य कह सकता हूं क्योंकि किस दृष्टि से आप कहियेगा कि वह उस पद के काबिल नहीं थे जबकि सभी जगह यही बात होती है ? दूर क्यों जायं ? बिहार में आज 17 आदमियों को लेकर मिनिस्टरी बनी हुई है । मौजूदा पासवान मंत्रीमंडल केवल 17 के समर्थन पर क़ायम है । 17 आदमियों के लीडर आज श्री भोला पासवान चीफ़ मिनिस्टर बने हुए हैं... (**व्यवधान**) यह आप लोग शोर क्यों मचाने लग गये ? सुनने की भी ताक़त आप में होनी चाहिए । आज भोला पासवान 17 आदमियों के नेता बने हुए हैं चूंकि बाक़ी किसी ने उनके साथ मिनिस्ट्री में अभी तक योगदान नहीं किया है गो वह कहते हैं कि वह हमारी पार्टी में हैं मगर हमारी मिनिस्टरी में अभी शामिल नहीं है । कल होंगे, परसों होंगे । ऐसी स्थिति में जब कि कांग्रेस ने शोषित दल को अपना समर्थन दिया था तो यह कहा था कि मिनिस्टरी में शामिल होने या न होने की बात आगे देखी जायगी । दोनों में फर्क क्या पड़ा ? उनके साथ 40 आदमी थे, 36 आदमी थे लेकिन पासवान साहब के साथ सिर्फ़ 17 आदमी हैं ।

दूसरी बात यह आ जाती है कि आप पुराने इतिहास की बात करते हैं लेकिन अभी ताजा इतिहास की बात आप देखिये, आज के अखबार में बाबू महामाया प्रसाद सिंह ने कहा है मुझे पता नहीं था कि पहले से यह तय पा चुका था कि श्री भोला पासवान को चीफ़ मिनिस्टर बनाना होगा । मैं कोआरडिनेशन कमेटी का चेयरमैन हूं । मुझे कहा है कि यह सब शर्तें तय कर चुके थे । अब इसी से आप समझ लीजिये कि क्या बाबू महामाया प्रसाद झूठ बोलते हैं ? (**व्यवधान**) आप उनको झूठा कह सकते हैं बाक़ी कल तक वह आपके नेता थे आज आप जो चाहें खुशी से उन्हें कहिये । जब यह शर्तें तय करके पासवान जी तथा अन्य कांग्रेसी नेता आये थे तब तो यह आप के बड़े भले कांग्रेसमैन थे अब आप जो चाहें इन्हें कहिये । इस मौके पर मैं भद्दी कहावत कहना नहीं चाहता क्योंकि जो भाषा आप लोगों ने सीखी है वह भाषा मैंने नहीं सीखी यह मेरी कठिनाई है । मैं श्री कामेश्वर सिंह को याद दिलाऊंगा कि जैसा कि उन्होंने कहा है कांग्रेस सड़ गयी है, खराब हो गयी है या गिर गयी है लेकिन आज तक भी उनके पिताजी बाबू ललितेश्वर प्रसाद सिंह ने कांग्रेस को नहीं छोड़ा वह भी कांग्रेस में हैं.....

श्री कामेश्वर सिंह : यह उनका लुकआउट है, हमारा कोई बौदरेशन नहीं है ।

श्री मृत्युंजय प्रसाद : उनके बारे में भी आप जो चाहें कह सकते हैं लेकिन वह अभी भी कांग्रेस में हैं । बाबू कामेश्वर सिंह उन के लायक और आदर्शपरायण बेटे हैं और आप उन से दो क़दम जरूर आगे होंगे । लेकिन मैं इतना कहे बगैर नहीं रह सकता :

"लीक छांड़ तीनों चले, सायर, सिंह" सपूत मैं इसकी शिकायत नहीं करता।

दूसरी बात कि यह हुआ कैसे ? आप आज श्री कृष्णवल्लभ सहाय की शिकायत करते हैं कि उन्होंने वहां की संविद सरकार को अपदस्थ करने के लिए लाखों रुपये खर्च किये। अब काहे के लिए रुपया दिया और कैसे दिया यह चीज अभी प्रीविलेजैज कमेटी के सामने विचाराधीन है इसलिए जो चीज सबजुडिस है उसकी बहस में पड़ना माननीय सदस्य उचित समझ सकते हैं लेकिन मैं उसमें पड़ना उचित नहीं समझता। इसलिए मैं वह बात नहीं कहूंगा मगर मैं दूसरी बात आपको याद दिलाऊंगा कि 7-8 सितम्बर को कांग्रेस के चार आदमियों के बारे में किसी को पता नहीं था, चोरी-छिपे हवाईजहाज में बैठा कर सुबह में वह रांची ले जाये गये और शाम को वहां से मिनिस्टर बना कर लौटाये गये। मण्डल मन्त्रिमण्डल को स्थापित करने में ये 17 कांग्रेसी भी शामिल थे। उनकी कुछ आशायें थीं। किन्तु मण्डल मन्त्रिमण्डल में कांग्रेस शामिल नहीं हुई। कई कांग्रेसी सदस्य पद न पाकर दुःखी हुए। पद की शर्तें तै करके ही वे कांग्रेस के बाहर गये। वैसे ही लालची यह लोग हैं अब तक 14 मन्त्री क्यों नहीं बने ? 14 में दो, तीन का जवाब मैं देने को तैयार हूँ। पहला जवाब यह है कि पंडित विनोदानंद झा सबके गुरु हैं, चीफ़ मिनिस्टर रह चुके हैं और कभी वह दूसरा पद क़बूल नहीं कर सकते थे।

इस लिये उनके लिए कोई चारा नहीं था। वैसे ही सुधांशु जी स्पीकर रह चुके थे और उनके मन में भय था कि उन पर एलेक्शन केस चल रहा है, मिनिस्टर बनने के बाद अगर एलेक्शन केस उनके खिलाफ साबित हो गया, भगवान न करे ऐसा हो, तो उनको दिक्कत पड़ जायेगी। बाकी मिनिस्ट्री के सपने देख रहे हैं। उसके बाद से पिछले सितम्बर में ही, जब कि शोषित दल ने गवर्नर साहेब से बार-बार कहा कि साहब, आप गिनती कराइये, तो महामाया बाबू ने कहा कि मैं गिनती वगैरह कुछ नहीं मानता, असेम्बली में हराओ। बहुत सुन्दर। असेम्बली बुलाइये। जवाब मिला हमारी ख्वाहिश होगी तब बुलायेंगे। कानून कहता है कि छः महीने के अन्दर जरूरी नहीं है कि हम बुलायें। जब असेम्बली बन्द होने वाली थी. जुलाई के अन्त में, तब उन्होंने 12 बिल पेश किये थे और जवानी कहा था कि मैं एक या डेढ़ महीने के अन्दर असेम्बली बुला रहा हूँ क्योंकि इतना काम पड़ा हुआ है। लेकिन उसको वह बुलाते कब हैं जब लाचार हो गये तब 18 जनवरी को बुलाते हैं क्योंकि 28 या 30 जनवरी को, मुझे ठीक से तारीख याद नहीं, अगर असेम्बली नहीं होती तो सारा खेल ही खत्म हो जाता।

उसके बाद 25 जनवरी को मैं खुद असेम्बली चैम्बर में मौजूद था और मैंने देखा कि क्या-क्या तरीके अपनाये गये जिस से किसी तरह से प्रस्ताव न आने पाये, और कुछ न हो तो शोक प्रस्ताव के नाम पर आज वोटिंग बन्द हो जाये जिस में दस दिन बाद प्रस्ताव स्टेल हो जाये और आये नहीं। कोई दकीका उठा नहीं रक्खा गया। अगर वह सही है तो यह क्या गलत है ?

एक चीज और कह कर खत्म करूंगा। श्री सहाय ने किया या किसी ने किया, जब आप विरोधी दल के लोग हैं तो आपको सौलह आने हक है कि आप हमें हटाने की कोशिश करें। हमने तो कभी शिकायत नहीं की कि आपने क्यों ऐसी कोशिश की। आप क्यों शिकायत करते हैं कि हम आप को हटाने की कोशिश कर रहे हैं ? हम यह कोशिश क्यों न करें ? हम तो शुरू जुलाई से ही कोशिश करते चले आये हैं। 25 जुलाई को अविश्वास प्रस्ताव था मगर कुछ ऐसा झंझट लगा कि उसे छोड़ना पड़ा। मगर उसके बाद हम में ताकत आई। साढ़े चार महीने आपने गवर्नमेंट चलाई जब कि आप अल्पमत में थे। अगर साहस था

[श्री मृत्युंजय प्रसाद]

तो क्यों नहीं आपने असेम्बली बुलाई ? इस तरह कहने के कोई माने नहीं हैं।

अभी श्री ज्योतिर्मय बसु दुनिया भर की बातें कहने लगे जिससे यहां कोई वास्ता नहीं है। सवाल है बिहार का और बातें करते हैं बंगाल की। अगर इस तरह से आप बोलना चाहते हैं तो यह आपको मुबारक हो, हमको यह भुलावा अच्छा नहीं लगता।

SHRI NATH PAI (Rajapur) : Mr. Speaker, Sir, since I have sometimes taken the liberty of expressing my disagreement with you, within of course, the limits set by the abiding respect which we owe to your authority, I should avail myself of this opportunity to express my deep appreciation and gratitude to you for restoring to this House one of its ancient rights which was sought to be tampered with light-heartedly. You, Sir, by reviving this debate, have restored the right which was sought to be snatched away from us.

Another wrong being committed was that for the first time I found that an effort was being made to deny the mover of the motion the right to reply. On what I was alarmed was that the authority of the Chair was sought to be given a go-by. You, Sir, by reviving the debate, have rectified all these wrongs. It is for this I owe to you and to this House to express my deep sense of appreciation for reviving this debate before I take up the subject-matter. I am very glad that this is cheered by the other side too because in the preservation of our right, there is no question of a party matter.

Sir, Mr. Chavan, that day, made an appeal to me and that appeal was—I quote :

> "..... my request to Shri Nath Pai is that he should not take opportunities or occasions like this to run down Chavan or the Government of India or the poor Governor there."

May I assure Mr. Chavan that there was nothing from my side to run down Mr. Chavan ? I do not know how he persuades himself that this was what I was trying to do. Even in the initial stages of his speech—I spent today the whole day in studying what he had to say and what my other colleagues had to say—Mr. Chavan, in his rather unusual lapse from his usual courtesy, said :

> "You have never understood the Constitution and you will never understand it."

I am quoting Mr. Chavan. That I did not understand, I understand and I can appreciate ; but that he should be so pessimistic about me that I will never understand was something I was not expecting. I thought he would give me a fair chance.....

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : This was only a sort of a response to the interruption that you made. It was not a positive or a substantive statement I was making.

SHRI NATH PAI : I would like to say, when I heard all these kind of allegations that I was either indulging in running down Mr. Chavan or defying your authority, certainly, that evening, I was reminded of a sloka which means :

The poor victim of accusation says : I had been very reluctant to pluck flowers, but when I am tempted by their beauty and their fragrance, can I be guilty of dragging a young woman by her hair and beating her ?" To accuse of wanting to do all these things was something like that.

Now coming to the substance, may I now point out that I have a satisfaction on this occasion of finding not only that the right has been upheld of debating, but also that the contents of what I submitted on the 16th and 17th November have been accepted, though not by Mr. Chavan today—perhaps by him tomorrow—but by the Presiding Officers of this country under your leadership, as I was trying to submit this morning to you. The three Resolutions adopted by this Convention are of far-reaching consequences. I am now going to ask Mr. Chavan whether he is going to take the appeal, which the Conference of the Presiding Officers has

made to the Government of India, seriously and try to see that the conventions which the Speaker and his colleagues from the State Assemblies have appealed to us to uphold, are incorporated suitably either by way of accepted conventions by you in your agreement or by being incorporated into the Constitution.

May I here point out that the essence of the two Motions which I had raised on the 16th November and again on the 28th February was this. This was my speech made on the 17th. May I say, for Mr. Chavan's easy reference, that this is what I said much in anticipation of what you did the other day only ? I had said :

> "Let the Chief Minister not avoid facing the Assembly. The fate of the Government shall not be decided either in the Chamber of the Speaker or in the office of the Governor, but on the floor of the Assembly."

This was what I had pleaded, this is what my motion has been saying. There is a double satisfaction ; I am not being self-complacent. What I said relating to the installation of the Mandal Government has been proved right more than hundred per cent by the developments that took place in Patna subsequently. Mr. Mandal was disowned not by us but by the Party which he had been leading that time ; it was the Congress Party veterans who came to dissociate themselves from something, not in a partisan spirit, as he in his rather interesting speech had said, but because of their concern for the Constitution. What was the issue ? You were not in the Chair on that day. It is the Constitution which provides for the nomination of a member to the Upper House of a State, to the Council. What for ? It is in recognition of services in art or literature or in the social field, and never did the Constitution contemplate that this nomination is to be used as a stepping stone for further political office ; I think, Mr. Chavan, will agree with me—I am glad he is agreeing—that this was never contemplated in the Constitution. The nomination was a fulfilment in itself ; the step ended there and that was not to be used for seeking political office. That was one point that I was making, though, belatedly, I am glad Mr. Chavan is agreeing now. These are the points. Permit me to conclude it because the issue which I have been trying to mention and raise on the floor of this House on the 16th November and the 28th of February and again through the call-attention notice this morning is, what is happening to our Constitution and what shall we do to preserve the Constitution.....

THE MINISTER OF HOME AFFAIRS (SHRI Y.B. CHAVAN) : May I ask one question ? Many interesting points are being argued and I would like to seek some clarification. The resolutions or recommendations of the Presiding Officers are very important ones and they will have to be considered, but, I think, the recommendation that has been made applies to a particular situation. Information of governments or removal of governments two situations have to be taken into account: one is when there is a government already functioning; their fate should be decided by the House; it is absolutely correct; but when there is no government and a government is to be formed, and there is the question of getting a stable majority, it is certainly a matter for the Governor to decide. These are two different and distinct propositions.

19 hrs.

SHRI NATH PAI : I am very glad that Shri Y. B. Chavan has set the process of thinking. I welcome this.

There are two distinct situations. The one was raised by us about an existing government which under the law of the land was entitled to postpone the calling of the meeting of the Legislative Assembly for six months. I did hold at that time, and I recall that at that time you, Sir, were in the Chair, I did mention and very categorically too, without mincing any words, that I did not have regard for a Chief Minister who would avoid facing the Assembly. If a Chief Minister avoids facing the Assembly I do not think that he is a particularly shining example of democracy or an upholder of the Constitution of this country. But I say that he is within his rights for a period of six months. I think that was the issue during the Bengal crisis.

The other thing is that an existing government cannot be ordered out by the Governor. That is the Speakers' recommendation.

SHRI R. D. REDDY (Kavali) : May I point out.....

SHRI NATH PAI : Since he is a lawyer-Member, let me read out the resolution adopted by the Speakers.

SHRI R. D. REDDY : The Speakers have stated that if a majority sends a resolution, the Governor has to convene a meeting of the Assembly.

SHRI NATH PAI : There are two issues. One is about an existing government where because of the worry of perhaps the Chief Minister there is a hesitancy on his part to call a meeting of the Assembly. Assuming that he is worried, he cannot, till you change the Constitution, be dismissed by the Governor as was done in the case of Bengal. I must repeat that point.

The other case is where there is no government. Is that the case in UP today? There is a majority party. This morning I could not elaborate my point. Since Shri Y.B. Chavan is today in a different frame of mind, to think over what you have said, let me elaborate it now. There is a Government in the sense that the particular party in power has not resigned. It is only the leader of that party who has resigned. The hon. Minister may disagree with me. But let me frame the issue. What is the issue ? The issue is, the leader of the particular party which enjoyed the majority had resigned. Shri Charan Singh was never defeated, but he resigned because of internal dissensions in his party. Shri Charan Singh's party today claims to have the majority. It will not be for the Governor to take somebody's affidavit in his home and then to say that they have lost the majority. That will be the beginning of the end of the Constitution.

It is quite conceivable that a large number of legislators may be induced to go. We do not know if they are going as free men when they give such affidavits either in his chamber or in the office of the Governor. It is conceivable that somebody goes and tells such a thing. How do we know that the Governor is not coercing them ? How do we know that the Governor is not tempting them ? How do we know that some other kind of influence or pressure is not being applied to the MLAs ? We, therefore, want this thing, as you, Sir, have claimed in your recommendation, to be decided by the Assembly.

Now, what is the fact about UP ? The UP case is very simple as I was trying to point out.

MR. SPEAKER : That is a big question. Now, let him confine himself to Bihar.

SHRI NATH PAI : I saw you this morning and you said that what you had recommended did not apply to UP; it did not apply to Bihar, but it applies only whenever the issue arises. Your recommendations are not academic but they are to be implemented as the issues arise.

We are seeing that there is a gradual weakening of our Constitution. I do not think that Shri Y.B. Chavan is interested in its weakening. But I am afraid that very often he is forgetting that this generation is called upon to act as patriots and not as partymen. It is too small a matter whether for him or for Shri Bal Raj Madhok or Shri Jyotirmoy Basu or for me, when constantly the Constitution is being endangered, to think only of our party and forget our nation.

I want to remind the Home Minister of this and ask him what his assurance will be. If you would permit me, may I just quote one or two instances from the UK ? This is a relevant case in India. The Conservative Party of Britain had a clear-cut majority in the House. But Mr. Eden did not enjoy the confidence of his party. He was replaced by his party. But Mr. Macmillan was called. It was not Mr. Wilson who was called by the British crown to form the Government.

I may tell the Home Minister, therefore, that the Governor's role in this case is very clear. The case which he has in mind and which he had discussed was after the general elections where nobody knows what is to happen. We are in the process of discussing it, as I understand it. But here that is not so. Even take the subsequent case. When Mr. Macmillan resigned, he advised the Crown to call Lord Hume. Lord Hume

was called and not Mr. Wilson. Today, it is quite conceivable that Mr. Wilson may lose the confidence of his party, but it will be Mr. Wilson's party's choice whom the Queen will be compelled to call to form the Government, and not Mr. Heath.

Before, I conclude, let me tell you what is happening today in the country. So gross is the failure of values, so low is the degradation of values that you can find it very difficult to avoid being a Minister these days. I was in Bihar recently and this is what I was told. I was told that a friend was going in a tonga in Patna. He asked the tongawalla to go ahead. The tongawalla asks, 'Where ?' The friend says, 'Go ahead. I will tell you'.

आगे बढ़ो, मैं बता दूंगा। थोड़ी देर के बाद फिर उसने पूछा कि जाना कहाँ है ? उसने कहा कि चलो तो सही, बताऊंगा। थोड़ी देर के बाद फिर पूछा कहां जाना है जनाब। तब उसने जवाब दिया कि राज भवन पर चलो। तांगे वाले ने घोड़े को रोका और कहा कि मैं वहां नहीं जाऊंगा। उसने पूछा कि क्यों नहीं जाओगे, भाई, तब उसने जवाब दिया मैं गरीब आदमी हूं, जो जो वहां जाता है, उसको पकड़ कर मन्त्री बना दिया जाता है।

So low has the status become.

Shri Chavan, in his concluding speech, said, 'Politically, I am not happy at what happened in Bihar'. He made an admission while replying that day. He said 'I agree with you. I am not happy'. But what is happening is this. I know I am younger than Shri Chavan and I will not be so audacious as to give him advice. But the stakes are common stakes. We have a common duty to uphold certain values. The fire that was started will engulf you, me and everyone of us. It is our duty to join together to extinguish the fire. It is in that spirit that I make an appeal. Let us not behave like the man who said.

जानामिधर्मं न च मे प्रवृत्तिः ।
जानाम्यधर्मं न च मे निवृत्तिः ॥

What he says is : 'I agree with you. I share your anxiety. But I cannot do.' This is a famous quotation from the Mahabharata—I know the religion, but I cannot follow it ; I know the sin, but I cannot avoid it. Let not Shri Chavan try to tell us, 'I know Mandal was wrong. But what can I do'. Let him not say 'Governor is not strictly right politically, but legally he is right.' There is a law above the requirements of politics; there is such a thing as conscience which we must abide by, there are certain healthy conventions which we must observe.

Mr. Speaker, you have given a lead in the unanimous resolution which was adopted in the Speakers' Conference. May I ask Shri Chavan for a clarification ? What do Government propose to do with regard to the healthy conventions that have been offered to us ? May we have an assurance as a result of this long-drawn debate that the Government are prepared to respect and observe the conventions which the Speakers' Conference only last week has unanimously recommended for adoption by him ? May we have an assurance that these conventions will be upheld ? If we can get this assurance, I would persuade myself to withdraw the Motion.

Let Shri Chavan's unhappiness be sincere. Let it not be of the type of :

जानाम्यधर्मं न च मे निवृत्तिः ॥

MR. SPEAKER : What shall I do with the Motion ?

SHRI NATH PAI : I want an assurance from Shri Chavan.

Mr. SPEAKER : It is too early for him to say anything. He has to consider it in Cabinet. He is not an individual ; he is part of the whole Cabinet. I will be very happy if what we have recommended is supported by all. But I would like to be a little careful. Shri Chavan should be given time to discuss it.

श्री कामेश्वर सिंह : आश्वासन तो जरूर देना चाहिये सदन में।

अध्यक्ष महोदय : वह तो दे सकते हैं।

श्री कामेश्वर सिंह : आपने आश्वासन दिया है कि चव्हाण साहब दूसरे कुलीग्ज से कंसल्ट करके सदन में इस बात को रखेंगे। कब तक वह रखेंगे। वह मैं जानना चाहता हूं।

MR. SPEAKER : Shri Mandal is no longer there. Why should he press it ?

SHRI NATH PAI : I know we have won both in Patna and in Delhi I am making an appeal to him. Let him show a patriotic sense. He asked me to withdraw the motion. As I said, we have won both in Patna and Delhi. Why does he not recognise realities and give the assurance I seek ?

Mr. SPEAKER : I will put the question then to the vote of the House. The question is :

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B. P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

The motion was negatived.

श्री बलराज मधोक (दक्षिण दिल्ली) : कान्शेन्स मर गई है।

19.10 hrs.

The Lok Sabha then adjourned till eleven of the clock on Monday, April, 15, 1968 Chaitra 26, 1890 (Saka).

Printed at M/s. Akashdeep Printers 20, Daryaganj, Delhi-6.